

***IN THE HIGH COURT OF BOMBAY AT GOA***

**LD-VC-CRI-47-2020**

M/S. Sanatan Financers & Real Estates      **...Petitioners.**  
Pvt. Ltd & Ors.

*Versus*

Officer-In-Charge,  
P.I. Economic Offences Cell And Anr.      **.... Respondents.**

Mr. A. D. Bhohe with Mr. Chirag Angle, Advocates for the  
Petitioners.

Mr. Pravin Faldessai, Additional Public Prosecutor for the  
Respondents No.1 and 2.

**Coram : M. S. SONAK &**  
**M. S. JAWALKAR, JJ.**

**Date : 07<sup>th</sup> September, 2020**

**P.C.**

Heard Mr. A. D. Bhohe, learned Advocate for the  
Petitioner and Mr. Pravin Faldessai, Additional Public Prosecutor for  
the Respondents No.1 and 2.

2. Leave is granted to implead the informants/complainants  
as parties to this petition. Such amendment to be carried out within

one week from today.

3. Upon such amendment being carried out, issue notice to the newly impleaded Respondents, returnable in three weeks.

4. In addition to the usual mode of service, private service by way of email, etc. is also permitted.

5. In case any of the Respondents wish to file a response they may do so on or before the next date by service of advance copy upon the learned counsel for the petitioner.

6. Mr. Bhohe points out that the Petitioner No.3 is 67years old and is afflicted with polio. He points out that the certificate indicating disability to the extent of 80% is also available on record. In these circumstances, he submits that some directions be issued to the Respondents not to arrest or take any coercive measures against the Petitioner No.3. Taking into consideration the aforesaid special circumstances pointed out by Mr. Bhohe, the Respondents are directed not to arrest the Petitioner No.3, i.e. Mr. Sunil Kumar, until further orders.

7. This protection is on the basis that the Petitioner No.3 will, latest within this week, deposit his passport with the

Investigating Officer and file an undertaking in this Court that he will not travel abroad or otherwise interfere with the investigation process. In case such undertaking is filed in this Court within one week from today and the passport is also deposited within same period before the Investigating Officer, only then this protection to operate until further order.

***M. S. JAWALKAR, J.***

***M. S. SONAK, J.***

msr.